

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2146
ANSWERED ON:20.07.2009
APPROVALS FOR SEZS
Panda Shri Prabodh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has proposed to simplify the norms for speedy approval of SEZs;
- (b) if so, the details thereof;
- (c) the time by which the proposed norms are likely to be implemented;
- (d) whether the Government is also proposing penal action against the developers who fail to comply with the guidelines; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): The SEZ Act, 2005 and SEZ Rules, 2006 provide for procedures for approval of SEZ proposals. At the zone level, the Approval Committee headed by the Development Commissioner of the zone seeks to provide all possible facilitation to SEZ developers/SEZ units. There is also a provision of Single Window Clearance in the SEZ Act, 2005. All State Governments have been advised to put in place the Single Window Clearance mechanism for SEZ developers/SEZ units for various types of clearances.

(d) and (e): The Letter of Approval issued to the Developer for setting up of SEZ is liable to be suspended in case of violation of any of the terms and condition stipulated therein.